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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH  
CHANDIGARH**

**O.A. No.060/00904/14**

**Decided on:26.11.2015**

**Coram: Hon'ble Mr. Justice L.N. Mittal, Member (J)  
Hon'ble Mr. Uday Kumar Varma, Member (A)**

1. Narinder Singh, MES No. 315597, S/o Sh. Chanchal Singh, working as Junior Engineer QS & C, O/o Garrison Engineer (Project), Ambala Cantt.
2. Pratpal Singh, MES No. 315195, S/o Sh. Bakshish Singh, working as Junior Engineer Civil O/o Chief Engineer, Headquarters, Western Command, Chandimandir (Now working as AE(Civil) O/o Project Manager (O.I.), Dinjan, Assam.
3. Sandeep Chhikara, MES No. 191850 S/o Sh. Sukhbir Singh, working as Junior Engineer QS & C, O/o Headquarters Commander Works Engineer, Chandimandir.
4. Rajesh Dogra, MES No. 315372, S/o Sh. Mohan Lal, working as Junior Engineer Civil O/o Assistant Garrison Engineer (I), Chandimandir (now working as Assistant Engineer (Civil) O/O G.E. Fategarh, District Farukhabad (U.P.)
5. Arun Grover, MES NO. 315132, S/o Sh. S.L. Grover, working as Junior Engineer, QS & C O/o Garrison Engineer (I) R & D, Chandigarh.
6. Kuldeep Singh, MES No. 315350, S/o Sh. Gian Chand, working as Junior Engineer QS & C, O/o Garrison Engineer, S/H Kasauli (Now office of Chief Engineer, Chandigarh Zone, Chandigarh)
7. Arvinder Singh, MES No. 315114, S/o Sh. Niranjan Singh, working as Junior Engineer Civil O/o Garrison Engineer (I), R & D, Chandigarh (Now Assistant Engineer @, O/o G.E. Air Force, Tejpur, Assam.

.....Applicants

**Versus**

1. Union of India through Secretary, Ministry of Defence, South Block, New Delhi.
2. Engineer in Chief, Military Engineer, Services, Army Headquarters, New Delhi.
3. Secretary to Govt. of India, Department of Personnel and Training, New Delhi.
4. Secretary to Government of India, Ministry of Finance, Department of Expenditure, North Block, New Delhi.

.....Respondents

**Present:** Mr. R.K. Sharma, counsel for the applicants  
Mr. Arvind Moudgil, counsel for the respondents

**HON'BLE MR. JUSTICE L.N. MITTAL, MEMBER(J):-**

1. Learned counsel appearing on behalf of the parties agree that the Writ Petitions No. 14475/2014 - Union of India etc. Vs. Dinesh Kumar & Ors. and 15194/2014 - Union of India etc. Vs. Tilak Raj Sharma & Ors. in which orders passed by this Tribunal are under challenge, pending in the Hon'ble High Court, stand adjourned sine-die as the issue is engaging the attention of the Hon'ble Apex Court of the country. They submitted that this matter can be disposed of at this stage with liberty to the applicant to file an application for revival of the case if need arises after the decision by the Hon'ble High Court, in the pending cases.
2. Ordered accordingly.

**(UDAY KUMAR VARMA)**  
**MEMBER (A)**

**(JUSTICE L.N. MITTAL)**  
**MEMBER (J)**

**PLACE: Chandigarh**

**Dated: 26.11.2015**

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